Orders and similar other enactments. They have also been asked to keep a close and constant watch on the price trends and to curb unwarranted increase in the prices of various essential commodities.

(xii) The Production-cum-Distribution Scheme has been launched from July 1, 1979, to cover larger population and more articles of daily neeessity. The Scheme is expected to be in full gear by the end of the year.

(xiii) Special efforts are being made to increase the production of oilseeds and pulses.

Seizure of Gold and Gold Ornaments in Sahebganj Town

943. SHRI K. A. RAJAN : Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state :

(a) whether the Central Excise Official had seized gold and gold ornaments from a shop and residence of a gold dealer of Sahebganj town in Deoria district in October, 1977 ;

(b) if so, the full details ;

(c) whether it is a fact that these items were kept in Government treasury at Gorakhpur ;

(d) if so, whether the contents are missing from the packets ; and

(e) if so, the action being taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL) : (a) to (d). A quantity of 1487 gms. of primary gold and gold ornaments valued at about Rs. 80,500/- was seized from the residential and business premises of Sh. Gopi Krishna son of Shri Bhimraj of Mohalla Sahebganj, Padrauna, District Deoria by the Central Excise officers on 7-10-77. These items were kept in two sealed packets and deposited with the local treasury at Gorakhpur.

The case registered under the Gold (Control) Act in this regard was adjudicated on 21-7-78 resulting in imposition of personal penalty of Rs. 5000/- and ordering release of gold on payment of a redemption fine of Rs. 10,000/-. The party paid the fine and penalty on 4-5-79 and at the stage of release of the gold when the relevant packets were opened it was found that the packets contianed iron nuts and bolts in place of gold.

(e) The case is being investigated by Central Bureau of Investigation, Lucknow and the police. Two Inspectors of Central Excise involved have been placed under suspension.

उन वस्तुओं के नाम जिन में आयात व निर्यात पर सरकारी उपक्रमों का एकाधिकार है

944. **श्री राम विलास पासवान :** क्या वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि :

(क) उन वस्तुओं के नाम क्या क्या हैं जिनके आयात और निर्यात पर, उनके मंत्रालय के अधीन, सार्वजनिक उपक्रमों का एकाधिकार है ;

(ख) पिछले तीन वर्षों के दौरान प्रतिवस्तु तथा प्रति उद्यम के हिसाब से उन पर कमीशन किस दर से लगाई गई है और कुल कमीशन कितनी है ;

(ग) पिछले तीन वर्षों के दौरान इन (केनेलाइजूट) वस्तुओं के प्रति वस्तु के हिसाब से आयात और निर्यात के आंकड़े क्या हैं ; और इन में (प्रति वस्तु) तथा (प्रति उद्यम) के अनुसार आयात और निर्यात में क्या अनुपात रहा है ; और

(घ) पिछले तीन वर्षों के दौरान (उपक्रम-वार) अर्जित किये गये कुल लाभ पर लगाये जाने वाली कमीशन की प्रतिशतता क्या थी ?

वाणिज्य, नागरिक पूर्ति तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री आरिफ बेग) :

(क) एक विवरण संलग्न है ।

(ख) से घ). जानकारी एकत्र की जा रही है और यथा समय सभा पटल पर रख दी जायेगी ।

विवरण

(क) उन वस्तुओं की सूची जिनके आयात व निर्यात पर वाणिज्य मंत्रालय के अंतर्गत सरकारी क्षेत्र के उपक्रमों का एकाधिकार है :—

1) वे मदें जिनका निर्यात मार्गोंकृन है

1. सुखाई हुई मछली, जिन में प्रान शाकफिन फिस माव बीच डि मेरातथा बाम्बे डक्स तथा अन्य सुखाई हुई शल मछली शामिल नहीं है ।

2. चमड़ा, लाख दाना, बटनलाख, गार्नेटलाख तथा लाख की अन्य किस्में, जिसमें भाग 1 अनुसूची 1 में उल्लिखित किस्में शामिल नहीं हैं ।

3. अरंडी का तेल ।

4. सीरा ।

5. तेल रहित मूंगफली की खली (निस्सारण)।